

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 38**

**C.P. (IB)/345(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

**SIEMENS FINANCIAL SERVICES PRIVATE  
LIMITED**

**V/s**

**HARSHVARDHAN P CHEDDA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Ld. Counsel for the Personal Guarantor seeks final opportunity of one (1) week to argue in the matter. No further time shall be granted. List this matter on Board on **10.04.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh